

Title: Need for early implementation of legislation providing for Reservation to the SC/STs in matters of promotion in Government services-laid.

SHRI HOLKHOMANG HAOKIP (OUTER MANIPUR): Both the Houses of Parliament have already passed the 82nd Amendment Bill thereby providing reservation to the Scheduled Castes and Scheduled Tribes in matters of promotion to any Government services or posts. After the mandatory Presidential assent the matter is now with the Government of India. As per this legislation reservation in matters of promotion is now an undeniable right of the SC and ST Government employees. I feel that the Government is going too slow as far as the implementation part is concerned.

I, therefore, strongly urge upon the Government to enforce this legislation at the earliest without any further delay.

(ends)